

for setting up of Cancer Detection Camps in Orissa. This Ministry, however, provided financial assistance to the Regional Centre for Cancer Research and Treatment Society, Cuttack for its development, as given below:

<i>Year</i>	<i>Amount released</i>
1988-89	Rs. 12.00 lakhs
1989-90	Rs. 18.00 lakhs

Protection of Consumer Interest

5417. SHRI P.M. SAYEED: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the measures taken to protect the interests of consumers of goods of daily use:

(b) whether arrangements are being made to make available quality products to consumers at reasonable prices; and

(c) the steps being taken to educate the consumers to enable them to protect themselves from unfair trade practices?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) To provide better protection to the consumers in respect of goods of daily use and to provide speedy redressal to their grievances, the Government has brought into force the Consumer Protection Act, 1986. The redressal agencies envisaged under the Act have started functioning in many of the States/UTs. In addition certain legislations such as Essential Commodities Act, 1955, Prevention of Food Adulteration Act, 1954, Drugs and Cosmetic Act, 1940 etc. have been amended to empower consumers and registered consumer organisations to file complaints in the Court. Hitherto, such power was vested in the Government officials only.

(b) To provide quality products to the consumers, the schemes of ISI mark and Agmark are already in existence. Some of the essential commodities like rice, wheat, levy sugar etc. are being distributed through fair price shops under Public Distribution System at below market prices to ration card holders.

(c) To educate the consumers and to create awareness amongst them, the Government has taken a number of steps which include holding of seminars, publicity through audio visual media, publishing brochures and literature on consumer protection, encouraging youth and voluntary consumer organisations by institution of awards etc.

Grants to Yoga Institute

5418. SHRI P.M. SAYEED: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the amount of grant in aid paid to each one of the Yoga Centres being run in Delhi/New Delhi other places in the country during 1988, 1989 and 1990?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): The Grant-in-aid paid to the Yoga Centres being run in Delhi/New Delhi/ other places in the country during 1988, 1989 and 1990 is as under:

1988	:	Rs. 1,18,494/-
1989	:	Nil
1990	:	Nil

Water Resources Management

5419. SHRI M.M. PALLAM RAJU: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there are any Central

Government Bodies to survey the water resources management in urban areas, especially in the metropolis:

(b) if so, the details thereof; and

(c) if not, whether Government propose to constitute such bodies?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) No, Sir.

(b) Does not arise.

(c) There is no proposal at present with the Government.

Foreign soft drink manufactures

5420. SHRI M.M. PALLAM RAJU: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the introduction of foreign soft drinks manufacturers into the domestic market is likely to boost the local soft drink industry; and

(b) the names of foreign manufacturers of soft drinks who have been given licences to manufacture in India?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). After the exit of M/s. Coca Cola Export Corporation in 1977, no licence has been given to any foreign company for manufacture of soft drinks in the organised sector in India.

[*Translation*]

Non Acceptance of Cloth from Indian Manufacturers

5421. SHRI RAJVEER SINGH: Will the

Minister of TEXTILES be pleased to state:

(a) whether a number of countries have refused to accept cotton cloth from India due to its inferior quality;

(b) if so, whether any inquiry has been made regarding export of inferior quality cloth; and

(c) if so, the outcome thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No, Sir.

(b) and (c). Does not arise.

Losses in Food Corporation of India

5422. SHRI RAJVEER SINGH:
SHRI RAMDAS SINGH:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the losses suffered by the Food Corporation of India during the last three years;

(b) the reasons for the losses so suffered; and

(c) the steps taken to make up the losses?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). The Food Corporation of India, in its various operations, incurs certain losses, mainly in the form of transit and storage losses. Transit and storage losses arise due to a variety of reasons, such as vagaries of weather, deterioration in quality during storage, moisture loss, losses due to multiple handling and movement etc. or due to theft